is private members' legislative business. What I am going to say purely my personal viewpoint and not my party's viewpoint. I wholehear tedly oppose this Bill. First of all. I oppose the concept of reservation itself. Even after forty-six years of independence we are not in a position to ask for the abolition of the eradication of the reservation system as such. Unfortunately even after forty-six years of independence, we are asking for more reservation. In fact, we are suffering from a ressyndrome. Whenever the reservation issue comes up, we bring the name of Dr. Ambedkar and try to shut the mouths of the people. strongly feel that had Dr. Ambedkar been alive today, he would have himself asked for the eradication of the reservation System. He would have himself asked for the abolition of the reservation system. I am strongly of this view. (Interrup-This is my personal view. tions) This is Private Members' Legislative Business. (Interruptions). I have said at the outset that it is my personal view-point. Don't attribute it to my party. (Interruptions). is my personal view.

THE DEPUTY CHAIRMAN: Mr. Reddy, the time is over. You can continue whenever we take up this Private Members' Business. Now we will take up clarifications. The Minister is here. If you want, he can make the statement again, or if you are happy, we can go ahead with the clarifications straightway.

CLARIFICATIONS ON STATEMENT BY MINISTER Uruguary round (alk

SHRI S. JAIPAL REDDY (An' dhra Pradesh); We could convert it into a discussion.

THE DEPUTY CHAIRMAN: We have to decide whether we go by

party. We cannot change our procedure. Our convention and procedure is that since it was a statement it cannot be converted into a discussion, it has to be 'clarifications' (Interruptions). Copies were circulated yesterday.

SHRI SUBRAMANIAN SWAMN (Uttar Pradesh): Let them first explain why they were so shy in admitting that they had signed the Agreement.

THE DEPUTY CHAIRMAN: The will explain.

SHRI SOMAPPA R. BOMMA (Orissa): The Prime Minister is here We would like to know from him the latest position.

SHRI S. JAIPAL REDDY It could be converted into a discus sion.

THE DEPUTY CHAIRMAN You did not tell me in the morning Last minute how can I convert clarifications into a discussion.

SHRI S. JAIPAL REDDY I did not know that on this very important subject, this technical procedure of clarifications...

THE DEPUTY CHAIRMAN It is not technical. The House run on technicalities. The House does no run on my goodwill or your goodwil only, it runs on certain procedures If you had told me, no problem, w could have done that. It would have been absolutely right.

SHRI CHIMANBHAI MEHT. (Gujarat): We were informed in the afternoon that the Prime Minists would take the floor at 4.30 an would speak. After that, clarifications will be sought. So, let the Prim Minister speak.

THE DEPUTY CHAIRMAN It was never said. There is son misunderstanding...

(ब्यवधःन)... व्लोज आप बैठिए। मेंहरबानी करके आप लोग न बोलें ती बहुत आसानी से काम होगा। एक-एक सदस्य बोलें खाली। चिलए, बोलिए मिस्टर स्वेल।

SHRI G. G. SWELL (Meghalaya): Madain, one minute?

THE DEPUTY CHAIRMAN:
No, I said, one person to speak. It
is clarification. You are one person,

SHRI G. G. SWELL: Madam, this GATT text is no longer Dunkel draft. Dunkel has passed into history. It is a text to which we also have subscribed. It is Curate's egg, good in parts, bad and different in others. I will just put two or three questions.

My first question is, if we had stayed away from GATT, could we withstand the clamping of the United States' trade laws Special 301 Super-Are we going to be fac-301 on us? ed with the problem of our drug and pharmaceutical industries either being closed down immediately or their having to pay royalty to the United States companies that have got patents of these products? That is quesone which emerges tion number straightway from \mathbf{the} GATT has given us 10 years during which we can rearrange our patents, we can change our patent laws. would like to know how many Indian drug and pharmaceutical companies are there that are producing products which are patented in America and how it would affect the cost of our drugs and pharmaceuticals in In this connection you say India. that under GATT you also have the freedom of compulsory licensing for non-commercial public use. I would like you to explain to the House what you mean by non-commercial public use. Do you mean to say that those companies that are licensed by you

will not be able to sell the drugs in the market? And you are also saying that you can institute price control. Can you institute price control on those products which are paying royalty to American companies that hold the patents? This is question No. 1, Madam. ... (Interruptions)

You have the habit of always intervening when I speak. Do you understand what I am saying?

AN HON. MEMBER: No.

SHRI G. G. SWELL: It is impossible for you. ... (Interruptions)...

I don't need your guidance, I don't need your intervention.

SHRIR. K. DHAWAN: We can teach you.

SHRI G. G. SWELL: Last time also when I spoke, you intervened.
... (Interruptions)...

SHRI R. K. DHAWAN: I will teach you.

SHRI G. G. SWELL: I can teach you. Last time also you disturbed me.

THE DEPUTY CHAIRMAN: Mr. Swell, you speak. You don't worry.

SHRI R. K. DHAWAN (Andhra Pradesh): You spoke on nothing and you know nothing.

SHRI G. G. SWELL: You know nothing at all. We know your background.

SHRI R. K. DHAWAN. Do you want me to tell about your back-ground? Don't talk about back-ground. Should I explain your back-ground to the House? Don't force me to explain your background.

SHRI G. G. SWELL: Sit down

SHRI R. K. DHAWAN: What are you talking? You can't behave like this.

SHRI G. G. SWELL: I have come here on my own—not at your mercy.
... (Interruptions)...

SHR ASHOK MITRA (West Bengal): Who is this man to disturb like this?

THE DEPUTY CHAIRMAN: Now, please, Mr. Swell, you please concentrate on whatever you are asking.

SHRI G. G. SWELL: You also referred to trade in services. I would like to know whether under this artisans, our arrangement our tists, our doctors and other technical people would have better access markets abroad. Have you made calculation as to the volume of their services that we will be able to sell abroad and the amount of foreign exchange that we can earn in that process? I would also like know what arrangement has been made against anti-duraping. There is a mention of access to markets. Have we anything to protect us against the dumping in India of products from the more industrialized countries?

You have spoken about seeds—that you are going to protect the farmers, breeding of seeds and all that. you are stating, at the same that you will be giving those multinational companies that are in India -now, Cargil is one of those—the same rights and privileges as Indian companies. Now, suppose, today Cargil imports a super seed of profuse yield and of the state-of-the standards. -art hybrid sanitary Can you prevent our farmers buying that seed because it will be more to their advantage both for distribution at home and for Can you do that? ... (Interruptions)

Well, he wants to stop me because he does not understand anything. ... (Interruptions)

THE DEPUTY CHAIRMAN: "Please ask questions," may I repeat again?

SHRI G. G. SWELL: These are the few questions that I would like him to clarify. We are in this position not of our choice. We can get out of GATT. Even in April, you may not go to Marrakesh and sign the protocol. We are in this position not of our own reckoning, not of our own asking. The best thing for us left done.

These are the questions, Madam, I would like to put. I hope I have made my points despite interruptions and interventions by people who do not know anything.

THE DEPUTY CHAIRMAN: As long as the Minister understood your point, it is fine.

Shri Vishvjit Singh.

SHRI VISHVJIT P. SINGH (Maharashtra); Thank you, Madam.

SHRI R. K. DHAWAN: First you explain to Prof. Swell whether you know anything before you ask questions.

SHRI VISHVJIT P. SINGH: Actually I do not know Prof. Swell very well, I do not know when he got that knowledge I am afraid, what has happened is that we are today suffering from all kinds of misconceptions about the GATT negotiations. The speech of Mr. Swell has made it very very clear.

SHRI KAMAL MORARKA (Rajasthan): Is he asking for clarifications or answering them?

THE DEPUTY CHAIRMAN: Now no interruptions.

SHRI KAMAL MORARKA: Madam I am within my right.

THE DEPUTY CHAIRMAN: No.

SHRI KAMAL MORARKA: Clarifications means he has to ask for Clarifications to the Minister, not give clarifications.

THE DEPUTY CHAIRMAN: He is clarifying himself. He is clarifying himself what he understands, please.

SHRI VISHVJIT P. SINGH: Unfortunately, Madam, I am burdened with the echo. This burden is the cross which I have to bear I am reconciled to it. Please allow him to say what he wants to. It does not make a difference.

Madam, my first questions would be, in fact, taking off from where Prof. Swell left. If we had not signed this agreement what would have been the result? This is a multiateral agreement which has been signed by 17 countries. What kind of isolation will it be? Can we quantify this isolation? want a specific answer to what the result would have been and for how many days or how many weeksm India would have been able to survive? Yes, I want to know that, When 85 per cent of our imports are goods which are essenital for industry and agriculture, because they are essential, who do you expect to survive in isolation? That is why I want answer to this. What is the action ...

AN HON. MEMBER: It is a question to the Minister, not to others.

SHRI CHIMANBHAI MEHTA. We will survive with or without Dunkel.

SHRI DINESHBHAI TRIVEDI (Gujarat): We will survive.

SHRI VISHVJIT P. SINGH: Sure, sure.

THE DEPUTY CHAIRMAN: I think the House would not survive if we keep interrupting.

SHRI VISHVJIT P. SINGH: As I requested you, Madam, this is a cross which I have to bear. Let me bear it.

It does not make a difference...(Interruptions)

Madam, my second question is related to the Report of the Standing Committee on Commerce because the Standing Committee on Commerce has gone into this matter in detail and made certain specific observations and recommendations. My question relates to the recommendation mara 116 on page 40, where the Committee spoke about the Dunkel preposals that they would discriminate against Indian agriculture that subsidies would have to have upper bound limit of 10 per cent, and that this would have grave implication; because with the increasing cost of energy and other inputs the sectorwise subsidy may exceed limit My first this question on point is: what is the limit prescribed by GATT? I am given to understand it is five per cent or slightly byer five per cent, according to the base year which has been taken and international prices prevailing at that point of time. If that be so, would be be affected by this in any way or would we be within the purview this?

On the second part of my clarification, I would like to come again to the same Committee. When on page 41, paragraph 119 it speaks of the provisions regarding minimum access for imports to India, it is not very clear.

A point which has been raised by the Standing Committee is while the Finance Ministry claims that balance of payments position problem is over, the Commerce Ministry says so long as we are in adverse balance of payments position, we will be under the exemption provision. I would also like to know if it is not a fact that this agreement will have to be re-negotiated after six years. This is only for six years as far as the sector of agriculture is concerned Secondly, as long as the adverse balance of payments position remains, we are not covered and are exempted from these various positions.

Now, I would like to ask questions about seeds. On page 42 paragraph 123 the Committee has expressed its apprehension about the rights of the farmers regarding seeds and the traditional rights of far free exchange of seeds. mers for Will these rights remain unafferted? It is said in the Statement that we will bring in a legislation regarding the sui generis provision What that legislative protection to the farmera rights to seeds? Further I would like to ask if India's major concern over the Dunkel proposals which relate to the PDS, food security and the farm subsidies, had been adequately addressed

My next question for clarification is if there is no commitment given by the Government by the signing of the GATT Agreement to grant minimum market access to foreign suppliers of farm goods. Is it also a fact that no access will be granted to foreign companies to enter the core service sectors of retail banking, life insurance, general insurance and ba-It this a sic tele-communications. fact or this is not a fact that they will not be allowed in to these see tors? Is it also a fact that significant gained for market access has been India for short-term movement of skilled personnel which would result in tremendous foreign exchange increases for India?

My next question relates to the Intellectual Property regime—the Patents. Is it a fact that we have gained a ten-year holiday as far as our patents are concerned. Is it also a fact that those medicines which are being sold in India today, which have been developed through the process patents, even though they are be allowed foreign patents, will to be sold for the next ten years? Is it also not a fact that only those patents, will be applicable in India, which come into force after the signing of the Agreement and those which also remain in the pipeline will come effect after ten years? into

I would once again reiterate t question asked by Prof. Swell 1 garding the compulsory manufactu of pharmaceuticals by the Govement for public health services.

SHRI SUBRAMANIAN SWAM He understood Swell. That is goo

SHRI G. G. SWELL: At le some friends understand me

SHRI VISHVJIT P. SINGH: I next question is, is it also a fit that much of the polits of our phraceutical companies are coming from exports? If we had not signed to Draft these exports would have affected and also many of the medianes which we produce in India. would like to know the exact perotage of the amount of formulating duly covered by the imported materials. How many would have affected if we had not signed to Draft? I would like to know the ture for that.

We have gained in the removal agricultural subsidies in the develed world. Therefore, we will be access for the Indian agriculture goods in the international mark. There would be higher exports.

As far as the area of textiles concerned we have lost because the textiles the provisions are ba loaded. Whatever gains we are ing to get we will get after ten ye I would like to know from the 1 Minister the details in this rega Could he kindly share them with liouse? Lastly, Madam, this Lastly Madam-this is my question-India's largest resource its bio-diversity. I want to specifically from the bon Mini how are we aimling to protect bio-diversity. How does the Gov ment of India plan to do it? He formulated on a long term basis protect this bio-diversity? What has it evolved to exploit this diversity to our advantage?

These are my questions and I hope I will get specific answers, (Ends)

SHRI S. JAIPAL REDDY: Madain Deputy Chairman at the outset I would like to state that we believe in international inter-depnedence. What we certainly don't beneve in is unitateral depuedence in a unipolar world Madam, the Uruguay Round has turned out to be grossly one-sided. So far as the statement of the Minister of Commerce is concerned, I should say it is nothing more than an impish apologia of a wimpish Government. It is full of homilies and half truths. I would like to know, as to why the Government could not take Parliament into confidence when Parliament was in session. Why did the Governmet adopt cloak-anddagger tactics in regard to the endorsement of an international treaty of this kind of unprecedented magnitude? Why did the Government try to confront Parliament with a fait It only shows that the accompli? Government is suffering from a gigantic guilt complex on the whole subject It is known that the Government could have held out for one full year. Why was it in this devilish hurry to declare its assent to this Treaty? I would like to know whether it is true that our chief negotiator Mr. Zutshi had serious reservations and the Government gave a message to the effect that whatever emerges at the end should be endorsed by him. Why did the ment have to \mathbf{d}_0 this? Standing Committee on the Commerce presented a comprehensive report with unanimous recommendations. That report could been discussed in Parliament, I don't think that report was even considered by the Government. If the Standing Committees of Parlament are to be treated in this fashion, I like to know as to what is the use of the Standing Committees. One important recommendation of Standing Committee on Commerce is being deliberately misinterpreted. The Standing Committee on

merce no doubt said: "We should try to be within the GATT." Nopody needs to tell us about the vritues and advanages of a mutilateral trading forum. But is it such an unmoved blessing? If this is the position how is it that China has a trade surplus as a nation, and with the States when it has been out of GATT for so many decades? You keep on quoting China time and again. the Government respond to this aspect. We are confronted with a nainful political paradox. We are this Governunable to throw our ment. At the same time, we unable to motivate the Government to act in a proper fashion (Interruptions) Our Commerce Minister's statement said that our exports would go up by 1.5 billion dollars to 2 billion dollars. But he did not care to indicate as to what would be the outgo from India on account of this agreement in one year or in ren concerned years. But he was only with showing the bright side of the bad agreement He referred to way Japan and South Korea also had to submit. But did he tell us Japan and South Korea are countries with trade surplus? They have trade surplus with the United States itself. If they submitted themselves to this agreement, they did so for their advantage.

Madam, in regard to the subsidy that is to be removed or for agriculture, one important statement of the Commerce Minister that we, in fact have a substantial negative figure. I would know as to what is the basis for this statement. The text nowhere that the international price would be the yard-stick This controversy about the base year is still unsettled. Secondly, your calculations about the subsidy are also controversial. experts have told before the Standing Committee on Commerce subsidy given for sugarcane the Maharashtra, alone in States like Haryana and Uttar Pradesh is well

over 30 per cent. How do you say it is a substantial negative figure? Then the Commerce Minister hopes that the farmers' rights in this country would be protected and promoted trough a Sui Generis system. We are a party to the international treaty known as 'UPOV' and this UPOV was amended in 1991 and this Government was a party to this. Under the UPOV-Union for Protection of Plant Varieties—a farmer have the right to use his own seed only if he got the permission of the plant breeders. And which plant breeders will ever grant permission to the farmer without levying charge? Why is the Government being naive? Can sui generis system be different from the UPOV to which we are a party at the global level?

5.00 P.M.

Coming to drugs, it is admitted on all hands the price of drugs will go up inordinately. Only the estimates vary in regard to the quantum rise. Some say only 10 to 15 per cent of drugs will be subject to steep The Indian Drug Manufacturers' Association says 46 per cent of of our drugs will be subject to steep rise The American Drug Manufacturers' Association says 66 per cent of our durgs will attract the Patent Law Which is true? Much is being said in favour of the price-control How can there be price control over a drug which is imported or which is manufactured Ъу paying How can the price of a drug be lower than the manufacturing cost? Why are you indulging in this fallacy?

And again, Madam, everybody is talking, of ten year transition period. Can the Minister tell us to what will happen during the transition period? We know what will happen during the transition period in regard to textiles. Since it is in our favour, the entire phasing out would be back-loaded. But what about the textiles? There is no specific mention about the phasing-out of this transition.

Some of them are welcoming the not we because it is the best of the bad bargain. But I would like t know wnether it will prevent th U.S. authorities from invokin Super-301 and Special-301 The GAT in the past did not prevent ful countries from taking to **bilateral** sanctions There nothing to suggest that Super -30 and Special-301 of USA will be deac letters from now on No. 1 Madam, th new Agreement talks of many non tariff barriers. Whenever it comes to competitiveness the develope countries have their own way o overcoming the competitiveness o the developing countries. Let me re fer to some of them physionaltar barriers. Who is goni gto determine these standards? You have ISO-900(requirements Then you have envi ronmental prescriptions. These stra tegems have been thought of with a view to countering the competitive ness of developing countries and the text does not clarify as to what the standards will be

Now coming to textiles, we said that this phasing out should be frontloaded. Now what did we gain in the end? United States threatened us that they would get the things phased out in fifteen years. Then they ultimately said that our own market should be thrown open to their markets and we then ultimately gave in on this count. Minister should clarify as to what items would be imported by India from the U.S. in the textile sector, There is a reference, Madam, to the umbilical link of this new GATT or GATT-II or MTO I don't know how to really describe it. I am not able to hit upon an appropriate appellation, I am now bothered about this umbilical link of this new with the IMF and the World Bank. If the new GATT is angry with us. they would also be able to influence the policies of the IMF and World Bank The sovereignty of this Parliament will be subject to authority of this divine global trinity,

the GATT, the World Bank and the IMF, Will the Government, therefore, shed some light on this link?

Madam, now about thousand dollars per capita income. You see the IMF has many clever economists. Our per capita income was supposed to be in the region of three hundred odd dollars. Through a new method called 'power purchasing parity'...

SHRI SUBRAMANIAN SWAMY: It is called 'purchasing power parity'.

SHRI S. JAIPAL REDDY: Yes, I stand corrected by Dr. Swamy, 'purchasing power parity', PPP basis.

THE DEPUTY CHAIRMAN. Power purchasing and purchasing power, they have two very different meaning, very dangerous meaning.

SHRI S. JAIPAL REDDY: I must say that Dr. Swamy is an expert in both these areas, I yield my readily to him Under this new measurement our per capita has been shown about eleven hundred dollars. In that case we will be obliged as a nation to allow the food article to be imported. Then much has been said of the balance of payments position. What is the definition? The other day the hon. Minister was referring to trade deficit and to international debt. Commerce Minister, The is more of an economist than I could ever be, should know that America has much larger international debt than India has, America has much larger trade deficit than India has. So, will the Government explain to us as to what it mean by this? The Text at least does not tell us We have lost out completely in the area of intellectual property rights. I think this defeat is not merely incidental but highly symbolic because we have not only mortgagedour right in regard to our mortguaged our right in regard to our scientific inventions but we have also economic policies. I think this is an issue on which the Prime Minister should speak and his silence, I should say, has been ominous and an indication of this guilty complex.

THE DEPUTY CHAIRMAN: He is stient because you are speaking, Shri wurhdhar Chang, akant Bhandare.

SARI MUKLIDHAR CHANDRA-KANI BRANDARE (Maharashtra): inadam, I rise with mixed teelings because many of things which might have said during the last years have not emerged to our expectations. We fought butterly-to take It up from where my hon friend Mr. Jaipal Reddy, has ended-to get the benefits out of the GATT negotiarions. Well, we did not succeed. Every year we knew that we were getting isolated and out of the 117 countries more than 100 countries were losing both their strength and desire to fight. But I am not prepared to accept that by doing so we are mortgaging any of the national interests. Our country is far too big to think, even remotely think, in these terms. I know that this is a mixed bag. I would not go with the Government in assessing the benefits. I will also not go whole heartedly with those who have reservations on the negative points of this bargaining. I know that today we are in a very very unequal world where debt burdens are rising where protectionism is rising where resources flow from poorer nations to icheh nations. I think what is now needed is not o worry about what has happened in GATT but how to change this world order to equal world The only way we can mee the challenge is not by assessing what has happened now and what will happen then but to stand on our own legs to go ahead with the economic progress, to improve our work culture. I am really sorry that don't send his message from House. We take this excuse or that excuse not to work in the highest forum in the country, I feel utterly sorry as well as unhappy over happenings in his House All in all today there is only one thing with

which we must air be concerned, i.e. take this country award on its economic growth. If we miss the bus now it will be years and years before we get it again. I addressed the Asia Society hardly 10 days back. Everytime they compared us with China, I told them "You are probably trying to compare a hare with a tortoise. don't But bе surprised the tortoise wins the race." I am quite confident that with our resources, with our technological advantages are capable of winning that race. Therefore, let us hope that instead of being placed under this agreement, we will become equal partners in the global growth which is supposed to benefit by this agreement. I will end up by only asking one thing to which I hope not the Commerce Minister but the hon. Prime Minister will reply. What steps is the Government planning to meet the challenge to make our country self-reliant so that we take our legitimate place as equal partners in the emerging new world order?

SHRI SUBRAMANIAN SWAMY Madam Deputy Chairman, I have got very few questions because the issue is very clear. The debate is on the final Draft Act of the Uruguay Round which mistakenly is called the Dunkel Proposals. There is no proposal from Dunkel. Dunkel was a civil servant who has retired and gone. To call it the Dunkel Draft is also an indication of the extent of ignorance in our public debate. As far as India is cerned the discussion on the final Draft Act was over as early as in Dec. Since then the only ember 1990. issue that remained was between the United States and the EEC, i.e. on the question of agriculture. I would like to say here that whatever India has got today in the final Draft Act is what I negotiated and got inserted and not one extra word or comma has been added since then. It is not

a reflection on the Commerce Minister The fact of the matter is that he wa never a player in that negotiatio arter December 1990. Now the que: tion is: Are we going to make use o the Act when it comes into force and the legislations that will have to b brought **bein**re this House? would like to know whether th Government has made up its regarding the kind of legislation i wants to bring. The Government na turally seems to be on the defensive because the ideology of the Congres Party has been socialist and suddenly they find that socialism has falled and they have to make a major change. O course, there are people like Shri Jaipa Reddy who are relics of the past arguin in the cold war language. But the Govern ment should clearely and forthrightly come and say, "We have agreement and these are the areas in which we are going to ex ploit the agreement." For example in agriculture, for the first time we have an opportunity to link the agricultural economy with the global economy and bring about modernisation. vegetables By export of fruits, thing, like flowers, you will make major change. In fact, agricultural product, abroad would feich 7 to times what the Indian farmer getting within his own market and this will make a fundamental change. The question is, what steps does the Government propose to take to make India a major agricultural exporter now that the subsidies of the Eur pean economy have been vastly reduced? Similarly, the patent law is going to give us a great advantage in computer software. What particular steps, does the Government propose to take to see that our export is million or 200 not 100 dollars. but becomes million 3 to 4 billion dollars in a short time?

Finally, what steps is the Govern. ment going to take to exploit the merger of the MFA. You don't have to wait for 10 years as Mr. Vishvjit P. Singh said. In fact, by 10 years the whole thing would be incorporated into the GATT rules. But in hetween, in progresssive phasing out, you are going to get an advantage. But your textile industry is totally inefficient. It is not going to be in a position to complete with Hong Kong and South Korea and we will lose out there completely, unless major investments are made in the textile try. I would like to know from the Government what it is going to do in terms of legislation in the three important areas in which we have got an opening, that is, agricultural exports, software exports and textiles. What major steps are you going to take? I would like the Government to say that, 'we have done a good thing', - not in the defeatist language of Shri Vishvjit P. Singh that we would have been thrown out, that we had no choice and that it was inevitable that we should be pulverised and therefore, we signed. should say that this is a gain for the country and that the Government is happy to be a signatory and happy for having accepted the Draft.

श्रीचतुरानन मिश्र (बिहार) : उपसभापति महोदय, पहली बात तो हम यह कहता चाहेगे कि प्रधान मंत्री राष्ट्र को कहते रहे हैं कि हम आम सहमति **से देश चलाना चाहते** हैं। लेकिन इतना बड़ा ऋशियल सवाल, देश के लिए बहुत ही महत्वपूर्ण सवाल, जीवन मरण का सवाल जिसे कह सकते हैं, श्राया तो र्जिसा उनकी सरकार ने श्रापोजियान के साय दुर्ब्यवहार किया वह ऋत्यंत ही निदनीय है। वे हमारे सिर्फ प्रधान मंत्री नहीं है बल्कि एक अन्भवी व्यक्ति बहुत बड़े विद्वान हैं फ्रौर इतिहास भूलेगा नहीं भ्रगर वे गलती करेगे । इसलिए मैं पहली दात तो यह कहना चाहता है। मैं<u>जे</u> जब इस डिबेट में हिस्सा लिया था हमारे बिद्वान कामर्स मिनिस्टर से एक ही प्रर्जिक्या था बार कि रेटीफिकेशन के पहले पालियामेंट कंसल्ट कर लीजिएगा । स्रब स्राप बताएं

कि क्या कंसलटेशन का मतलब होता है एप्रवल ग्रीर इन्होंने कहा कि नो कंसल-टेशन, हम स्रापसे कोई बात नहीं करेंगे ग्रगर ग्राप समझते है कि विपक्ष के सब बैठे हुए लोग नाबालिंग हैं, बेम्रकल हैं, श्रापकी खुशी है : इसलिए पहली बात हम फिर से दोहराना चाहते हैं कि जो ग्रब टीटी बनेगी , एग्रीमेंट होगा उसके रेटीफिकेशन के लिए एक साल का समय है ग्रौर वैसा करने के पहले पूछ लेने में कोई भी हर्ज नहीं है । मैं यह इस श्राधार पर भी अलसे कह रहा हूं कि मैंने चार महीने तक काम किया है स्रापकी स्टेंडिंग कमेटी में जिसका कोटेशन श्रभी हमारे माननीय सदस्य श्री विश्वजित पश्वी जितजी दे रहे थे। में दोहराता हूं जिस ढ़ेंग से, केवेलियर फैशन से हमारे कामर्स मिनिस्टर सदालो का जवाब देकर भाग जाते है ग्रौर ग्राप लीग इ धर-**उधर** कर देते हैं । यह श्रापकी खुशी है। ग्रगर न्नाप हमको यह बताते कि यह एक ग्रनएवोएडेबल डेविल है तो श्रापकी बात **स्**नने को तैयार **थे** । स्**ब्र**ह-मध्यम स्वामी जी कहते हैं , ऐसा लगता है कि इन्होंने ही गेट की मीटिंग बुलवाई थी। यह भी तो सामने ग्राना चाहिए कि क्या स्थिति थी । मैं ग्रापको स्पष्ट शब्दों में कहना चाहता हूं कि सारा उद्देश्य यह है कि थर्ड वर्ड के एग्रीकल्चर मार्केट पर वह कब्जा करना चाहते हैं । हम श्रगर निकल जायोंगे तो इसलिए कि हमारा लेबर कास्ट इतना कम है कि वह हुझ से बारगेन नहीं कर सकते हैं इसलिए भगरत निकलेगा, इसलिए नहीं निकलिएमा कि ग्राप टैक्नोलाजी में बढ़ जाइयेगा । ट्रांसफर है इस दल से उस दल क**दने का काम** है, टैक्नोलोज़ी इधर से उधर करके चला जाएगा । टैक्तोलोज़ी की ग्राधार साईस होती है भौर उसमें हम पोछे हैं। क्यो इस्रलिए नहीं हम मानते ? करके मैं प्रकृत ग्रापके सामने रखना चाहता हं कि क्या-क्या बातें इसके म्रंदर हैं । हम फिर अर्ज करेंगे प्रधान मंत्री से कि ग्राप रैटिफिकेशन से पहले सब को कफीडेंस में लेकर के आगे बढ़िए, क्योंकि काफी कठिन परिस्थिति है। वह लोग ग्रापको दबाने के लिए जा रहे हैं, यह निश्चित बात है। यह हम भ्रापको कह देते हैं। दूसरा हम

श्रापसे कहना चाहेंगे कि ग्रापने कई बार कहा है, भाषण दिया है कि हम किसी के सामने झकोंगे नहीं ग्रौर हम विश्वास करते है कि यह भाषण देने के पीछे क्रापको यहां की 85 करोड़ जनता की मनोभावना का एक बल है, इसलिए ग्राप कहते हैं। अगर आपका यह सच है तो मैं आपका ध्यान जो गेट है उसके रूल 36 की स्रोर ाकिषत कर रहा हं उसमें लिखा हुआ है कि अंकटाड के बहस के मुताबिक रूल में परिवर्तन हम्रा कि जो डिवैलप्ड कटीज हैं उनके लिए जो ब्यापार की शर्त रहेगी वही शर्त डिवैलपिक कंट्रीज के लिए , जो भिछडे पड़े हुए हैं उनके लिए नहीं रहेगी जब हमने यह प्रश्न पूछा कामर्स मिनिस्टर से तो वह भाग खडे हुए, आपको हम जवाब नहीं देगें । श्रगर ग्राप नहीं जवाब देंगे तो हम ग्रापको पकड़ कर धोड़ा तो नहीं हैं भ्राप कि लगाम लगाकर हम ले श्रायेंगे। श्राप भाग जा सकते हैं। लेकिन सवाल पृछेंगे तो काई जवाब जाएगा या नहीं ? इसलिए मैं ग्रापसे कहंगा कि अगर श्रापको हिम्मत है तो श्रंकटाड में श्राप इस सवाल को ले जाएं। हम ग्रापको यह भी नहीं रोकेंगे कि कही भी या कमेटी की रिपोर्ट में या दूसरी जगह कि स्राप स्रभी दस्तखत कीजिए या नहीं, मैंने कहा कि समय लीजिए, जल्दबाज़ी में यह गलती मत दोहराइये । बार्गन करने का ग्रौर भी मौका है। क्यों हैं? इसलिए कि भारत एक बहुत बड़ा वाजार है ग्रौर जो डिवैलप्ड कटीज हैं वहा पर भारी रिसैशन है, भारी मंदी है, इस-लिए उनको भी बाजार की जरूरत है। यह ट्रेड वार की तरफ जा रहे हैं। हमारे सुब्रह मण्यम स्वामी जी ने कहा कि कपड़ा में इनको बहुत छट मिली है। मैं प्रश्न करता ह और प्रधान मंत्री जी आप बैठे हुए हैं एनेक्स्चर देख लीजिए जो डकल ड़ाफ्ट ब्राया है उसका , उसमें उन्होंने ऐसी चीजों को जोड़ दिया है, बड़ी लंबी सुची में जो ग्राज तक कही ट्रेड में उसका हिसाब नहीं होता था। भारत यों ही भेजा करता था सब कुछ भेजा करता था। ग्रगर वह एवरेज निकाल देंगे उन चीजों का तो हमको क्या मिलेगा, लड्डू ? हम श्रापसे पूछना चाहते हैं । फिर हम कामर्स मिनिस्टप से पूछना चाहते

सभी इन्होने नेफ्टा एग्रीमेंट किया । उसमें भार्त है कि स्रमरीका सूता बनाएगा, मैक्सिको कपड़ा बनाएगा और टैरिफ जो है जीरो लैक्स पर जाएगा । क्या भारत की यह झमता है कि हम जीरो लैक्स प्राइस कर देंगे । क्या हमारे कित्त मंत्री एक दिन भी देश चला सकेंगे ? एक सटेन हालत तो हमको रखनी पड़ेगी और उसको उन्होंने जीरो कर दिया है । वह यूरोप मुकाबला करने के लिए रास्ता बना रहे हैं और हमारा ब्यापार वहां जा नहीं सकता है शौर जो स्रापको कह रहा है कि यह 50 परसेंट जाएगा (व्यवधान) यह क्वश्चन तो एक-एक करके होगा ।

उपसभापति :: भ्राप क्वस्चन पूछ लीजिए, ग्राप नैफ्टा पर जायेंगे तो बहुत समय लग जाएगा ।

श्री चतुरानन मिश्रः नहीं तो हम क्या करें, ग्राप ही बताइये।

THE DEPUTY CHAIRMAN: Ask questions. That is better.

SHRI CHATURANAN MISHRA: I am explaining my questions.

दूसरा सभी राट्रों का यह इससे कितना नुकसान होगा, कितना नफा होगा और मैंने उस दिन ग्रमरीका के प्रेसीडेंट का भाषण भी पढ़ करके सूना दिया था कि उन्होंने कहा कि हमारे यहा एक करोड़ चार लाख भादिमयों को रोजी मिलेगी। मैं सरकार से जानना चाहता हं कि ब्रापने वर्क ग्राउट किया है कि डंकल प्रोपोजल मानने से इस देश में कितने लोगों को रोजगार मिलेगा म्राप यह सदन बताईये देश को उन्होंने कहा है कि इसके चलते एवरेज फेमिली का इनकम 1700 डांलर बढ जाएगा । ग्रापने वर्क-ग्राउट किया है, बता दीजिए कि इसको कि इसको एक्सेप्ट करने से देशवासियों कि पारिवारिक श्रामदनी कितनी बढ़ जाएगी ? श्राप कह रहे है कि ग्रपने मन में रख लेते है, नहीं करेंगेतो यु॰ एस॰ लां 301 चला स्राएगा हमने आपसे कहा कि यह मत की जिए। ग्राप पूरे एग्रीमेंट में कहीं भी दिखला दीजिए कि अमेरिका ने स्वीकार किए कि यू॰ एस॰ ट्रेड ना 301 रिपील कर देगा, उसे नागू नहीं करेगा ? यह कहीं भी नहीं निखा हुमा है । हमारे सामने एवी-डेंस है कि चर्चा की जा रही है, यूरोप बाले भी कह रहे है, लेकिन कहीं लिखा हुमा नहीं है । तो हम लिखे हुए पर जाए या किस चीज पर जाए ?

दूसरे टेरिफ रिडक्शन की बात है उसको सुन लीजिए । टैरिफ रिडक्शन मान लीजिए फूड ग्रेंस में होता है । उन्होंने मकई में कर दिया और हम राइस एक्सपोर्ट करते हैं । अगर एवरेज निकाल दिया मकई में हटाकर तो एवरेज में तो मारे जाएगें । आपको मालूम है, एवरेज की कहानी में एक आदमी नदी में ड्बकर मर गया था, तो यही एवरेज हो जाएगा । तो अगर यह हमको आइटम बाइज दें दिया जाता कि इतना परसेंट हटाएंगे, तब हम समझते । इसलिए कॉमर्स मिनिस्टर इसे साफ करें कि यह कैसे करेंगे ?

स्वीजनरस की बात स्रभी कही गई उसके लिए कानून बनाने की बात है। मुझे प्रसन्नता है कि कॉमर्स मिनिस्टर ने कहा था कि हम ऐसा कानून बना लेगें। कमेटी ने तो आपसे पहले ही आग्रह किया था कि पहले कानून बना नीजिए, लेकिन आप भारत को बिना तैकारी के झोंके चले जा रहे है। यही आपकी नयी आर्थिक नीति है और ऐसे ही यह भी है।

फिर पब्लिक डिस्ट्रीब्यशन में, मैं जानता हूं कि उसमें एक प्रोवीजन, है, लेकिन उसमें दूसरा क्लाज भी है जिसे कि साफ करा लेना बहुत जरूरी है । वह कहते है कि मार्केट प्राइस पर श्राप खरीदिए श्रीर मार्किंट प्राइस पर ग्राप दीजिए। तो हमारी सरकार के पास इतना रूपया कहां से प्रार्एगा कि पब्लिक डिस्ट्रीब्यशन सिस्टम वह चला सकेगी? इसीलिए हम कह रह थे कि उस बारे में क्लैरीफिकेशन उसके ग्रन्दर नहीं है । उश्सभापति जी सर्भार्ट प्राइस भी हमारे लिए ग्रनिवार्य है कि हम किसानीं को सपोर्ट प्राइस दे। जो लोग अभी कृद रहे हैं कि विदेश में भेज देंगे लेकिन जब मन्दी जाएगी तो वही नेता, लोग कहेंगे कि सरकार क्यो नहीं खरीदती 青?

श्री भूपेन्क सिंह मान : नहीं कहेंगे।

श्री चतुरानन मिश्यः श्रभी कह रहे हें नहीं, लेकिन जब बिजली के रेट बढ़ाए तो सब लोग छटपटाने लगे (व्यवधान)

उ**पसभापति : मिश्रं** जी, जरा संझिप्त में कहिए ।

श्री चतुरातन मिश्र : पंडित जी नारा लगा रहे है, श्रमेरिकम् शरणम् गच्छामि ।

श्रो भूपेन्द्र सिंह (ताम तिर्दाशत) ग्राप कम्पटीशन फेस करने से डरते हैं

श्री चंतुरानः मिश्रः हमने तो कम्प. टीशन ऐसा किया था किः (व्यवधान)

THE DEPUTY CHAIRMAN: Order in the House. (Interruptions). Ask your questions.

श्री चतुरानन मिश्र : ग्रांग देख रही कि मैं तो एक-एक कर के क्पृथवत रहा है।

राज्य से पराभर्ग करने की चदा हमने कांमर्श मिनिस्टर से उस दिन की थी। ब्राप कहते है कि राज्यों की नात नहीं मानेगें, हम को टीटी करने का ग्रिधिकार है। हम ग्रापको नहीं रोकते हैं। हम ने ग्रापसे कहा या कि हम नही रोकेंगे, लेकिन राज्य को अधिकार है कि वह अध्यना एकीमेंट कर ले। यह भी कहा गया है कि यह स्टेट-लिस्ट में है, इसलिए हमारा किसान चोरी से या जैसे भी होगा अपने बीज की व्यवस्था करेगा । स्राप कुछ नहीं कर सकते है। श्राप क्या की जिएगा? यः एसः फोर्स को भेजिएगा या ग्रामीं को भेजिएगा उन किसानों को दबाने केलिए ? मान लीजिए बंगाल की सरकार या बिहार की सरकार भ्रापकी बात नही मानेगा, तो हमने कहा कि ग्राप कन सल्टेखन कर लीजिए, तो कौनसा गुनाह किया ? ग्राप मानने के लिए तैयार नहीं है ग्रौर कहते है कि इसको भी नहीं मार्नेगे। यह ऋास-रिटालिएशन है। सब बात हो जाएगी तब कास-रिटालिएशन होगा ? यह कास-रिटालिएशन क्या है ? यह हाथी श्रौर चुहे की लड़ाई हो रही है श्रौर यह कहते हैं चूहे को कि तुम मर्द हो, तुमकों भी घक्का मारने का हक है। श्रमेरिका को हम क्या कास-रिटालिएशन करेंगे ? हम उसका क्या बदला ले सकते अमेरिका कानसी चीज पर हमारे ऊपर निर्भर है ?

SHRI SUBRAMANIAN SWAMY: No.

SHRI CHATURANAN MISHRA: Then. you don't understand.

SHRI SUBRAMANIAN SWAMY: No, you don't understand.

SHRI CHATURANAN MISHRA: Then, don't say, "no no."

SHRI SUBRAMANIAN SWAMY: It is not cross-retaliation.

SHRI CHATURANAN MISHRA: It is cross-retaliation. The final judgment is cross-retaliation.

THE DEPUTY CHAIRMAN: Chaturanan Ji; now you have taken quite some time. Will you please put your questions without indulging in cross-talks?

श्री चतर तन मिश्र : तो हम एक-एक करके सब बार्ते साफ करने के लिए कह रहे हैं। कम्पलसरी लायसेंसिंग का उसमें प्रोवीजन है कि कम्पलसरी लायसेंसिंग की जा सकती है, लेकिन उसके लिए लावनाने की जरूरत थी, पर हमने श्रभीतक ला नहीं बनाया । इसीलिए हम समझते हैं कि ग्रापने देश को तैयार नहीं किया। कई माननीय सदस्यों ने कहा फारेन एक्स-चेंज के ऋाइसेस के बारे में, वह भी डिफाइन नहीं है कि क्या होगा, नहीं मिनिमम काइसेस के बारे में भी डिफाइन नहीं है कि कैसा होगा, कैसा नहीं होगा।

- ग्राखिर में, मैं श्राप कहना चाहता कि टैरीफ के बारे में इन जनरल जो बात है, वह स्वतंत्रता हमारे वित्तमंती को रहनी थ।हिए, किसमें हम टैरीफ कितना लगाएंगे कितना नहीं लगाएंगे स्रोर यहां

छह साल में हम इतना घटाकर इतन ला देंगे। ग्रब एक ही समान तो विकास नहीं होगा सारी दुनिया का और भारत का भी वैसा विकास नहीं होगा । पर-सेंटेज को बात में म्रापको कह रहा है, हमारी 10 परसेंट सबसिडि और उनकी एक परसेंट सबसिडी, तो हमारा 10 परसेंट जो है ग्रौर उनका एक परसेंट दोनों में दस गुना, बीस गुना का फर्क होगा, अगर एकाउण्ट करके देखें तो। इसलिए हम ग्रापसे यही कहना चाहेंगे श्रौर फिर श्रापसे अनरोध करेंगे। बायो-डाथवसिटी कनवेंशन के बारे में जो बोल चके हैं, इसलिए उसमें वह होना चाहिए।

में फिर प्रधानमंत्री जी से जानना चाह्या इतना महत्वपूर्ण सवाल है, आपने राष्ट्रेको कहा था कि हम ग्राम सहमति से शासन करोंगे तो रेटिफिकेशन के **पह**ले ग्राप पालियामेंट ग्रौर राज्य सरकारों को भी क्या विश्वास में लेंगे।? क्योंकि **दे**श की प्रगति आप मुट्ठी भर लोगों से नहीं होगी! कृषि की प्रगति झगर होगी तो राज्य सरकारों का उसमें बहुत बडा योग-दान होगा । इसीलिए मैं स्रापसे कहंगा कि सबको साथ लेकर चलिए । मैं इसे बात से सहमत हूं कि कठिन परिस्थितियों में हमारा राष्ट्रे पड़ा हुन्ना है, ग्रमरीकी दवाब वहत ज्यादा है, लेकिन हम यह भी समझते हैं कि हिम्मत करके पूरे राष्ट्र को साथ लेकर चलने से इसका मकाबला किया जा सकता है। इसमें ग्रापसे चुक हो रही है, यही मुझे आपसे कहना है।

THE DEPUTY CHAIRMAN: Now, Mr. Ashok Mitra I would suggest that Members should ask pointed questions only and they would get pointed answers.

SHRI ASHOK MITRA: Madam. I am sorry if I sound impolite. But the session that we are holding is a bit like locking the stable door after the horse has flown. We could seek clarifications and we would be given clarifications, but a fact cannot be unmade, and the fact is that our Government has abominably surrendered the nations interests, maybe for a hundred years. Even so, we would seek clarifications because the nation must know what apologia the Government is furnishing for the way it has behaved.

So, I come to my first question, It is really a puzzle to me: Why did the Government strender so easily and in such a pathetic manner? The very distinct organizational structure the GATT provided us an opportunity to bargain and continue to bargain, because, unlike other interpational agencies. GATT does 'not operate oπ the basis of majority and minority shares or quotas. It insists on unanimity; it insist on consensus. All the 100--odd members must agree. Otherwise, there may be no agreement, and that was the reason why there was so much pressure exerted to have unanimity. should fall in line. But we could have stuck out. We could have said "No" on issue of TRPS. We have questions, we have problems, and we have difficulties. We could have said that we wanted to be satisfied and until and as long we were not satisfied, we would not given our consent. And, if we did not give our consent, there would have been no agreement and they would have come down on bended knees to us and tried to satisfy us a little bit by offering certain concessions or other. I know how Portugal got 500 million dollars out of Spain by holding out and we could have held out in such a manner. I know the question that has been raised whether we could not have operated in isolation. There is no question of operating in isolation because what would have happened if we had said "No", if we were obstinate and if we had said that we would not sign? Then, in order to set in motion the new trde order cash of the other members of the GATT would have to quit the GATT and up a new trading organization.

That would have involved a assudrawn out process. And even assuming that they did set up such a separate body at the last moment we

ourselves could have joined such an organisation, but in the meanwhile we could have fought, fought fought for our own interests. did not do so And it was extremely uncharitable on the part of the Commerce Minister to allege last week that we had to do so because 38 other Third World countries, led by Argentina. 'ratled' earlier Let us not forget episode is another unwholesome story about who. But let us not get into that, let us not begin an intra-mural recrimination between the Third countries. Let us try to draw them together and no be shown up as enemies of one another.

But I come back to my original question: Why didn't we use our bargaining counter that we had? you know, the new Director-General of GATT had visited our country a few weeks ago And he said pointblank that whatever the reservations of India about TRIPS, about agriculture about farmers' rights and other things there could be no change in the Text India will have to sign on the dotted line, after signing on the detted line, India might approach country 'A', country 'B' or country 'C' for special benediction. This where I feel so sad Till as long as we would not have signed, we held a certain advantage on our sde. They will come to us. They will try please us. Now, having signed, have to beg of them listen to you do some favour, we are your "obedient servants, we always listen to you do us a favour, let us survive. This kind of a situation, we could have easily saved ourselves from But we

Next. I wish the Commerce Minister would enlighten me on the reasons for the castles in the air they are building with regard to the prospects of agricultural exports. Let us assume Europe reduces subsidy by 20 per cent. But what are the major agricultural crops where we compete with Europe? Rice and wheat. The only area I can think of is, maybe sugar, the only area where with a

presumptive decline in subsidies in Europe, we migh get some additional advantage, Nothing beyond about textiles, I think, my colleague, Shri Chaturanan Mishra has already mentioned that the American Congressional leaders have gone on record that irrespective of whether the new international trade structure comes up or not, the American trade and tariff laws would remain immaculate; they would not be disturbed Special and Super 301 would stay. That is point number one. Number two, most of the assumed reduction in tariffs or quotas would come the fag end of the transitional period of ten years. Even when they come, would we be able to stand in compeittion with Korea with China or, with Japan? So I think we should do our arithmetic over and over again. But with this kind of official optimism, maybe goes a kind of autosuggestion, we try to cheer ourselves up, lift our morale up, But there is no objective ground for cherishing hope of this a kind. Now, about this whole business of input and output subsidies to agriculture, there some calculations and estimates I have not seen any calculations where we have been informed any details σf the calculations. You say that we should not worry because we have not recent years, offered any subsidy beyond 10 per cent to our farmers. In fact you say that what you are offering is negative subsidy. I am not used to the sophisticated language of the Commerce or the Finance Minister. In my simple understanding negative subsidy means taxation. Are we seriously suggesting that we are taxing our agriculture? Is that the reality?

Again, what are your prices? There is no use sticking to one set of prices. Are the prices you are calculating based on border prices of international prices or are they domestic prices in Hissar or Belgaum or some other place in the country? There could be arithmetic exercises and arithmetic exercises, but we cannot delude ourselves by offering some figures just for the sake of

offering figures because we ha already surrderred. Our ca and looking for apologies.

I want to put a very pointed que tion. Suppose there is a crop failu in the country five or ten years hen and the prices of basic eareals sho up to Rs. 40 or Rs. 50 per kg. Wou you not be bound by this Agreeme. to offer a subsidy of only Rs. 4 Rs. 5 per kg to our growers so the the average Indian consumer-tl millons in the countryside-would be forced to buy wheat or rice : Rs. 35 per kg? Is that the regin that is being ushered in throughwith apologies to Shri Subramania Swamy—the Dunkel Draft? bell). The Commerce Minister hir self has admitted that on TRIPS I has drawn a blank, but he has no told the country as to what are th implications of this drawing a blank Is it not true that as a consequence for the next twenty years, even it definitely we can forget technolog cal development we can forget th adaptive technology? induction this total moratorium on both th product and process patents, wha happen is that we would b totally let down our technologists our scientists would be stymied while trying to adapt any new technology If, for example these proposals wer enforced some decades back, ther would have been no Japan, Japan developed on the basis of adaptiv technology What TRIPS is trying t enforce is to put a blanket ban or this type of adaptive technology. In this sphere, we now have to follov the lead of the imperialists and the colonialists. Whatever they offer to us we have to accept at the price they offer to us and we have no right to be original, no right to be adaptive. Am I right, or am I wrong?

THE DEPUTY CHAIRMAN: Thank you. Can I call the next speaker.

SHRI ASHOK MITRA. My fina ouestion is to the Prime Minister himself I remember, on the last day of the Monsoon Session, the Prime Minister made it clear that he did not feel contrained to take the prior

permission of Parliament because the Dunkel Draft was an international treaty. Can he put his hand to his heart and say that this is just an ordinary external treaty involving only the external relationship between our country and foreign countries? This is a treaty which ivolves the fundamentals of our polity and our economy. It involves our production structure. It involves our distribution structure. It involves our pricing structure. Therefore can be say that on mtters of production on matters of pricing and on matters of distribution Parliament should have no sav? Even if you forget about this particular problem, there is the problem of the standing Committee which has been snubbed truly and properly The Government has informed the Standing Committee and the nation what it thinks of this kind of Committees-committees are there for the sake of committees, the Government got in one direction and the committees in another direction. But you still have to come back to Parliament to Patents Act. How do you presume that Parliament will go along with you? There patriote 1eft are still some your party who might protest against this recolonisation of the land. What will you do?

THE DEPUTY CHAIRMAN Mitra, please put questions. Or if you have finished I will call another speaker.

SHRI ASHOK MITRA: I will take exactly two minutes. If the Prime Minister allows me a couple of minutes....

THE DEPUTY CHAIRMAN: It is the Deputy Chairman, not the Prime Minister who has to allow.

THE PRIME MINISTER (SHRI NARASIMHA RAO) Kindly yield for half a minute. I have never said anything which he just now said I said in Lok Sabha at some time, I do not recall, and it is not my intention to ever say, that in these matters or in matters concerning the nation the Parliament shall have no say; never

SHRI ASHOK MITRA I remember this as the statement of the Prime Minister as reported in the press. It was reported that he did not feel that prior consultation of Parliament was necessary for carrying on with the GATT negotiations. Anyway, that is all fair enough

THE DEPUTY CHAIRMAN: Mr. Mitra, I have to call other people. You have made a long speech on this subject. This is a clarification and we have to be brief.

SHRI ASHOK MITRA; Am I hurting anybody? Just two sentences.

THE DEPUTY CHAIRMAN: It is not the question of hurting. We have to work within a certain time-limit.

SHRI RAJNI RANJAN SAHU (Bihar): He has been a Member of the Standing Parliamentary Committee, but he has never attended a meeting. He has not attended single meeting.

SHRI S. JAIPAL REDDY Not only did he attend some meetings, he attended a number of meetings.

SHRI ASHOK MITRA. The Government knew that the GATT negotiations involved States' rights involved constitutional issues Why did the Prime Minister ver CONTOR Development Council, National did he not convene the inter-State What will happen if Orlean Council says no Bengal says, no; Bihar says; no: Uttar Pradesh says no; and I would add Rajasthan says, no, Tamil Nadu say, no? Where will the insue end? I will repeat what my colleague shall he march troops to States of India or-shall he decide to promulagte article 356 over a large part of the country in order to enforce this charter of total surrender to foreigners.

SHRI JAGESH DESAI: (Maharashtra): Maam Deputy Chairman, till recent past three of the developing countries, India, Brazil and Argentina fought for the cause of all the

developing countries OΩ various forum of the world, I was in Geneva in 1987 in the United Nations Trade and Development Conference and 1 saw that these three countries were leading and trying to fight all the causes of the developing counteris. But Madam unfortunately, Argentina and Brazil, for their own domestic reasons, because of the financial organisations of the Super power. thev succumbed to the pressure. But India remained firm, stood ground and tried its best to whatever concessions were possible in this regard at this Conference. I am very happy that our Government and our Chief Negotiator did best for the interests of the developing countries and we have seen that many concessions were given after that kind of negotiations, I will point out two. I have gone through the Standing Committee report. were very much worried about financial sector services. Super Powers and developed countries wanted these services to be included in the GATT agreement, but because of the pressure of countries like India it has not been included. And that was one of the planks on which Standing Committee has given its report. As regards foreign investment, there also we have taken care that our country's sovereignty would remain. Wherever we think foreign investment is in the interests of the country we shall invite it on our own terms and conditions, and if they have to send out remitances because of profit, then we can put export performance also as a condition We have taken all these steps to see that our interests are preserved.

One of the biggest achievementsand I must compliment our Commerce Minister and our negotiating team —is regarding non-product and product specific subsidies On non-product subsidies like fertilizers credit facilities water and electricity present, according to the calculations of 1986-1989, we have a Ceficit of

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Rs. 19,000 crores. As regards product specific subsidy, except in three items it is mostly negative. Now will be combined and, as such, years to come we shall be able give subsidy to our farmers so that they can produce at a price which they can afford.

Again regarding BOP I would like to get it clear from the Minister: What do you mean by BOP? Is it only on trade account? Is it only on account of export and import, that is, current account, or do you have to add to that the instalments the debts you have taken and interest you have to pay? Is that to be added or not? If that has to be added—according to my perceptio/a that has to be added—then for years to come we shall be under the exchange cover and, as such, the question of improting foodgrains will not arise. That is my perception.

Regarding textiles, since 20 we have been fighting that quota regime should be abolished. We are now successful that after 10 years it will be abolished. And they wanted access to their own textiles but we did not give way. Only industrial textiles will be allowed. So I would like to know from the hon. Ministtr how much at present we are importing as industrial textiles how much we are exporting, 1 hat is garments and textiles, and future to what extent we shall require these industrial textiles. If that is given to the House, people understand as to what extent have benefited from this kind of an agreement As such, I demand of the Minister that this figure should Madam, Ι given to us. Lastly, would talk about services. We have not allowed the financial sector come in. It is not part of GATT. But as far as technicians and skilled labour are concerned there we shall be able to send many of our people . (Interrup− outside the country. tions)...At present many are going out and because of that we are getting remittances from abroad. Now
there will be a wider scope and that
will help us as regards building up
of our foreign exchange reserves.
And this is one of the best efforts
that our Government has made.

Earlier I had some misconceptions about this but when I have gone in details through the report, I amconvinced that under the circumstances there cannot be any better concessions than what we have obtained. So, on behalf of the people of the country I compliment the Government on this GATT agreement.

SHRI KAMAL MORAFKA (Rajas-than); Madam I will not take much time Most of the relevant points have already been made. I would mention only two or three small points for the attention of the Minister.

First, I want to know whether it is not a fact that this is the first ment that we are entering into, which goes beyond the border All agreements till today have restricted themselves to the tariff border Is it not the first agreement which into the interior of the country? We on this side may be using very strong language when we say that you have surrendered the sovereignty of country or that the country's independence is in danger, but we do feel that our sovereign right as an independent nation has been affected to that extent. I would like to know from the Commerce Minister whether if my perception is correct. was not correct to take the country into confidence and bulld up public opinion My friend, Mr. Vishvjit P. Singh, has said that much of we are saying is on the basis of misconception. It may be true, but who is responsible for the misconcention? Ever since the Dunkel came, why has the Government India not given wide publicity in the form of question and answer? After all, you know most of the questions which are of concern to us. You have seen that most of the Members are repeating the same questions. It could have been in the simple question-and answer way for the ordinary, common man to understand for all of us to understand, what exactly it involves for the country, what the Government's point of view is on why ir thinks it should be commended. I think much of this discussion could have been simplified. I would whether to know from the Minister this is not a far-reaching agreement in the sense that it does involve internal decision-making of the country and the Government of India and to that extent our position has been compromised.

Then, on the agricultural sector I want to mention two points. I understand that there is now a ceiling of subsidy. Does this 10 per cent on subsidies Mke mean only direct irrigation, tariff lower electricity irrigation concessions, fertilizer subsidies and the input subsidies or only The Governthe direct subsidy? ment's view point is that our present subsidy is only two, three per cent. My friend Dr. Ashok Mitra that there is one from of opinion negative subsidy. I that there is a do not want to get into an argument farmers' on the various shades of opinion There is Mr Bhupinder Mann. There is Dr. Nanjundaswamy I don't want to get in Karnateka. ino that argument. I would like to know from the Government what, in the opinion of the Government, level of the subsidy is today which would qualify as subsidy under this new arrangement. What is our present level when we take into account whatever is included in what call 10 per cent? Secondly is there any commitment for compulsory import? There is a feeling that 3 per comoulsocent import would become ry. I want to put on record that Mrs. country Indira Gandhi made this self-sufficient in foodgrains. It is one of the greatest achievements one sixth of the humanity is growing its own food I don't share the perception that we are one of the 117 [RATYA SABHA]

unique. I do feel that just as in the case of the NPT, India can take a stand which we feel to be morally correct and we can brave it out. The third world countries are looking to for leadership The leadership was given by Jawaharlal Nehru and Indira Gandhi. There is no reason for us to feel diffident today.

That apart on import suppose we take a conscious decision that for the next ten, twenty years we don't want to import a single kilogram of foodgrains Does this new agreement any way hamper that decision? want a clear-cut answer to this.

The third is about the matter interpretation on what constitutes the 10 per cent, what exactly the Text means etc. Apart from the Text which has been circulated, are there other binding documents with Government of India which it is going to sign, or does the interpretation depend on the GATT bureaucrate? It is not binding on anybody. Bureaucrats come and go Everybody gives his own interpretation. Apart from the Text that has been circulated, are there annexures or other documents which give a clear interpretation of what subsidy constitutes? I_S there a definition sheet, or will that be a matter of opinion?

These are my only limited points. I will be happy if the Commerce Minister would reply to these.

श्री भूपेन्द्र सिंह म**ंन**ः मेडम, उहा_{वे} राजण्ड के डापट फाइनलएक्टकेसबंध में कुछ पूछने के लिए मैं खड़ाहुग्रा हं। नेगेटिव सबसिडी जो इस वक्त बताई गई है कि फार्मर्स को मिल रही है, जो "एल" चेप्टर में एनेक्चर दिया गया है उनमें जो 17 चीजें दी गई हैं जिनमें नेगेटिव सबसिडी है या पोजीटिव सबसिडी है उ नमें से तीन चीजें हैं जिनमें पोजीटिव सबसिडी कही गई है। बाकी चीजें हैं जिनमें नेगेदिव सब-सिडी है और एग्रीगेट नेगेटिव सबसिडी जो है

उसका अगर परसेंटेज निकालें तो वह 50 परसेंट ब्राती है। उसमें भी तीन चीजो पर पोजीटिव सबसिडी दी गई है। उसमें यह कहा गया है कि सुगरकैन के ऊपर जो पोजीटिव सबसिडी दी गई है वह वास्तव में इनएफिसिएन्ट सुगर मिलों को जाती है, किसानों को नहीं जाती है। ऐसे ही बिजली के ऊमपर सबसिडी की बात कही गई है कि इतनी बिजली को सबसिडी दी जाती है । फार्मर्स को उसमें कहा गया है कि यह बिजली को सब-सिंडी है । वास्तव में यह इनएफिसिएन्ट बिजली प्रोडक्शन को जाती है। यह फार्मर्स को बहुत कम जाती है। उसमें जो सबसिडी जाती है उसका रेशियो भी दिया गया है। इतनी इनएफिसिण्ट होते हए भी नेगेटिव सबसिडी दी जाती इसलिए क्या मंत्री जी बताएंगे कि जैसे पहले भी कुछ मिल्रों ने शंका जाहिर की है कि नेगेटिव सबसिडी एक टैक्स होता है तो क्या इतनी नेगेटिव सबसिडी से इतना बडा किसानों से टैक्स देश लात। रहा है स्रौर उसको बताया नहीं क्योंकि शायद भ्रच्छा नहीं लगता हो, बुरा लगता हो, शर्म स्राती होगी कि किसान जिसको रीट की हडड़ी कहते हैं, उसकी बड़ी प्रशंस करते हैं कि वह देश के लिए पैदा करे उसको 50 परसेंट नेगेटिव सबसिडी देरे हैं ? मन्नो जी यह बतायें कि जैसे सा^ह देश में दो एकाउण्ट होते हैं एक नम्ब एक का एकाउन्ट होता है ग्रौर दूसर नम्बर दो का एकाउन्ट होता है जिसां कहा जाता है कि नम्बर एक का एकाउन वह होता है जो टैक्स देता है यह दिखा का एकाउन्ट होता है और दूसरा ज नम्बर दो का एकाउन्ट होता है वह आप में बांटने की बात करने के लिए होता है इसलिए क्या सरकार के पास दो एकाउन्ट हैं ? रेडियो भ्रौर टी.बी. पर किसान को पोजीटिव सबसिडी 5.2 परसेंट य 2 9 परसेंट पा कितनी है यह बताय जाता है । उरुग्वे राउण्ड के ड्राफ्ट फाइन एक्ट के लिए सबसिडी नेगेटिव 50 परसे बताई गई तो इसका एम्पेक्ट क्या होगा एक वस्त् के लिए हु ग्रगर नेगेटिव सबसि दी जाती है या उससे कहे कि टैक्स लि जाता है तो सारी पैदावार के ऊपर उस **ब्रमर नहीं पडता है**?

उपसंभीपीतः मान सीहब, आप क्वेश्चन पुछिये ।

श्री भूपेन्द्र सिंह मान: मैडम, मैं सीधे सवाल ही पूछ रहा हूं। इसलिए क्या कह कर क्वेडचन मार्क लगा रहा हूं। मैं यह जानना चाहता हूं कि कि जब एक क्स्तु के ऊपर नेगेटिव संवसिडी देकर उसपर टैक्स लगा कर ब्राप देते हैं तो क्या उसका असर सारी जो दो सौ के आस-पास चीजें हैं, एग्रीक्लचर प्रोड्यूस की जो चीजों हैं उन पर नहीं पड़ता है जैसे कि अगर गेहूं के ऊपर नेगेटिव सबसीडी होगी तो गेहूं सस्ता होगा तो क्या उसका असर चावल पर नहीं पड़ेगा, सब्जी के ऊपर नहीं पड़ेगा, सब्जी के ऊपर नहीं पड़ेगा, सब्जी के ऊपर नहीं पड़ेगा सब्जी के उपर नहीं पड़ेगा या बाकी एग्रीक्लचरल प्रोड्यूस पर नहीं पड़ेगा ?

दूसरी यह जो नेगेटिव सबसिडी इनएफिसिएण्ट स्गर मिलों के लिए कही गई है या इएनिफिसिएन्ट बिजली प्रोडक्शन को कही गई है, इसमें क्या कम्पीटिशन है? इसमें बिलकुल मोनोपोली है। न तो किसान को कोई फायदा है और न ही कोई गन्ने की फैक्ट्री लगा सकता है ताकि वह गन्ना प्रोसस कर ले। तो क्या ग्राप इसको फी करेंगे कि इसमें कम्पटिशन हो ग्रौर कम्पीटिशन जो है वह कज्यूमर के लिए भी अच्छा होता है और प्रोड्यूसर के लिए भी अच्छा होता है। जब कम्पीटिशन की बात हो रही है तो क्या श्राप इसको ब्रन्दर भी एलाऊ करेंगे, बाहर तो एलाऊ करने**ंकी बात हो गई है, ग्रन्दर भी** सी कम्पीटिशन एलाऊ करेंगे ग्रौरए फिसिएन्सी को बढ़ावा देंगे ? तीसरी बात मैं यह कहना चाहता हं कि एक्सपीर्ट पर जो रेस्ट्रिक्शनश लगी रही, क्या वे श्रव खत्म होंगी ? यह कहा जाता रहा है कि वेल्य एडीशन करके हम चीजें बाहर भेजेंगे जैसे कि काटन से टैक्सटाइल बना कर भेजेंगे क्योंकि वेल्यू एडीशन होती है स्रौर क्या कपास के बीज से कपास पैदा करना कपास के बीज में वेल्यू एडीशन करना नहीं होता है ? कितना वेल्यु एडीशन एक गेह के दाने से हुन्ना क्या यह सौ गुना वेल्य एडीशन नहीं होता ? यह वेल्यू एडी-शन की जो बात है यह खेती में भी लाना चाहिये या सिर्फ खेती का सस्ता रा- मैटीरियल प्राज तक सरकार की प्रोटेक्शन लेकर जो किसान से लेते रहे या गांवों से लेते रहे या गांवों से लेते रहे या गांवों से लेते रहे वह सिर्फ उसी तक रखेंगे या उसे गांव तक भी जाने देंगे ? ग्राज गांव, प्रोटेक्शन देती रही, उनका गुलाम होकर रह गया या तो क्या यह श्राजादी, यह लिब्रलाइ-जेशन गांवों के खेतों तक पहुंचेगी, इसका मझे श्राश्वासन

तीसरा, मैडम, लिबलाइजेशन श्रौर नाइथ शैंड्यूल्ड इन दोनों में कन्ट्राडिक्शन है। नाइथ शैंड्यूल में यह श्राता है कि हम कम्पलसरी प्रोक्योरमेंट करेंगे जबिंक लिबलाइजेशन में यह कहते हैं कि मार्केट फोर्सेस श्रप्लाई होंगे। इसलिये श्राप मुझे यह बतायें कि नाइथ शैंड्यूल को स्कैप करने के लिये, क्योंकि उक्त्ये राउंड में यह बात श्रा गयी है कि लिबलाइजेशन को देखते हुए नाइथ शैंड्यूल को टोटली स्कैप करने की बाद पालियामेंट में लायेंगे या नहीं लायेंगे श्रौर श्रगर नहीं लायेंगे तो क्यों नहीं लायेंगे ?

उपतभापति : मान साहब प्लीज ।

श्री भ्षेन्द्र सिंह मानः मैडम,मै तो प्वाइटेंड बात कर रहा हू, सीधी बात कर रहा है। मैडम, एग्रीकल्चर प्रोड्यस को प्रोसेस करने के ऊपर ब्रबतक भी पाबन्धियां हें । ग्रब तक भी मैं चावल जो पैदा करने वाल*ा* हं, पैडी से चावल बनाने की मझे अनमति नहीं है और इस वजह से जैसे क्राज भी मैंने अपने स्पेशल मेंशन में कहा कि यहां का राइस प्रोड्युसर-बासमती का. इस समय दुनिया की नंडी में वहां भाव है लेकिन यहां कीमतों कम हो गयो हैं क्योंकि यहां कंपीटियन नहीं है जो बह उसकी खुद प्रोसेस कर सके । तो क्या यह जो प्रोसेस करने की बात है, एग्रीकटबर प्रोइयुस को या उसको की किया जानेगा ताकि कंपीटीशन हो ? साथ ही कंप पतरी प्रोक्योरमेंट जो होता है उसको बंद किया जायेगा या नहीं श्रौर खासतौर से इस वक्त लेबी प्रोक्योरमेंट जो लीजाती है वह किसान के ऊपर, वह नेगेटिव सब्सिडी, जिसकी बात यहां श्राम श्राती है, वह भी जो रिस्ट्रिक्शंस हैं किसान के ऊपर वह भ्रपनी चीज मंडी में नहीं बेच सकता. मंडी के रास्ते में जो सरकार रूकावटें डालती हैं, उन रूकावटों से खेत में पैदा करने वालों की नुकसान होता हैं, उनको नेगटिव सबिसिडी जब कहा जाता है तो उसमें लेबी प्रोक्योरमेंट भी एक स्नाती है इसके बारे में वे वे किसान संबंध में क्या प्रयोग करने वाले हैं ? पिळले दिनों में बाहर से डिपंग की इसमें ग्रायी। एंटी डंपिंग ऐक्ट इसमें है । डंपिंग नहीं हो सकता है। तो क्या जब सरकार ने बाहर से 526 रुपये के हिसाब से गेहूं मंगाये और यहां लाकर डंम्प कर दिया, यहडंपिंग अन्दर भी इस्तेमाल होगी कि ऐसी डॉपेंग नहीं होगी ग्रौर जो बाहर से परचेज करती । उसी कीमत पर यहां रहेगी या यहां के किसानों को भी बाहर भेजने की इजाजत होगी यह एंटी डॉपेंग के मंबंध में-ग्रन्दर भी एंटी डॉपेंग का कानन लाग होगा या बाहर ही होगा ?

उपसभापित: अब लेट हों गये है। आपने काफी सवाल पृष्ठ लिये है, इतनों का जवाब आणे दीजिये।

श्री भवेन्द्र सिंह मान : मैडम, ग्राखिरी बात कह दूं। इन सारी बातों में कैपिटल फार्मेशन आज तक जो गांवी में होता था वह गांव से ड्रेन ग्राउट होगर यह शहर में श्राता रहा। तो यह इससे रुकता गांव के लिये यह जो । इसलिये बात है यह भ्रच्छी लिब्रलाइजेशन की । लेकिन यह तो बतायें कि इस वक्त तक जो इग्स के संबंध में ग्रीर पेटेंट राइटस के संबंध में बात ग्राती क्या जो इंडियन पेटेंट ऐक्ट, 1970 है, जो प्रोसेस पेटेंट करने का और प्रोडक्ट पेटेंट करने का नहीं था जिससे यहां की टेक्नालाजी बाहर से चोरी होकर ग्राती रही जिससे हमारे यहां का इंडीजिनियस टक्नोलाजी डेवलप नहीं हो सकी। क्या यहां की टेक्नालाजी को डैवलप करने के लिये कुछ सोचा है। बातें तो बहुत हैं लेकिन ग्राप कहती हैं कि बन्द करूं, इसलिये बन्द करता हूं। THE DEPUTY CHAIRMAN: Thank you for your consideration Next, Dr. Narreddy Thulasi Reddy. Dr. Reddy, I hope as usual, you will also be very considerate.

DR. N. THULASI REDDY dhra Pradesh) Madam Dep Chairman, these are the days of consumers and not of the traders. P viously traders used to dictate ter to the consumers. Nowadays consumers are dictating terms the traders. With the crore COURSE We. acted effectively efficiently in the GATT negotiatio the developed countries would ha fallen at our feet But our Gover ment had miserably failed in GATT negotiations, Anyhow, let genes be bygones. Being a doctor. would like to ask only one clarifi tion with regard to drugs. After (GATT agreement the prices of m of the medicines will rise times in the near future They w not be within the reach of the co: mon man and most of the peol will die due to common diseases. would like to know whether 1 Government will consider this as bonanza for controlling populati explosion. If it is not so, what ste is the Government going to take bring the medicines within the rea of the common man? This is the or clarification which I wanted to set

SHRI TINDIVANAM G. VENKA RAMAN (Tamil Nadu): Madam. shall try to be brief Madam Depu Chairman, first of all, I would li to go through the statement givby the Commerce Minister. At page 3, he has stated and I quote: "Whi India had initially not been in favor of inclusion of Trade Related Intellec ual Property Rights in the scope of Uruguay. Round ultimately to go along with th \mathbf{of} the community. world I would like to know at what point (time this had dawned upon the Gover ment of India.

I further quote: "A country like ou which does not presently recognize product patents in the field of drugss. for products and chemicals, has been allowe a transition period of 10 years for esta

blishing a product patent regime for such If we were to opt out of the new agreement, the possibility of our major trading partners insisting upon a much earlier introduction of product impo**siti**on patents on the threat of restrictions on the export of our goods into their markets cannot be ruled Members may be aware that under such pressure some developing countries very recently decided to introduce an entirely new patent regime in accordance with the wishes of some developed countries to safeguard market their to those 80008s countries." Ι would like know whether due to that pressure also, India is of the opinion to amend I would like to put a few Patents Act. questions in respect of the Patents Act. Do you propose to retain process patent or product patent? The life of a patent varies from five years to seven years according to the Indian Patents Act. The DD proposes to extend it to twenty years. What is your final proposal and what have they accepted? The proposed conditions regarding compulsory licences are so rigorous as would rule out automatic grant of licences. Do you propose to amend it or you will leave it as it is?

Then the reversal of burden of proof is a most important thing. Suppose. complaint is there, the burden of proof, under the universal judicial system. that the accused can always be presumed to be innocent. But here the burden is on the accused to prove his innocence. Do you propose to amend this? On which date and at what time India has given green signal to sign the Dunkel draft? On which date and at what time Parliamentar: Standing Committee on Commerce submitted its final report? Did you have time to go through the report? I think you have not been able to do so. You have submitted it in the manner in which the question papers given in the examination hall. We have received it only this afternoon and we were not able to go through it. Frankly speaking, we have just skipped over that. What is the time lag? Have you considered it? That is the impression which this House has got. Even before going

through the Standing Committee's report, you have given the green signal. What is the answer of the Minister?

THE MINISTER OF COMMERCE: (SHRI PRANAB MUKHERJEE): How many more names of the Members are there?

THE DEPUTY CHAIRMAN: That is the last speaker. I think the last question he is putting.

SHRI TINDIVANAM G. VENKAT-RAMAN: Madam, it is such a big affair. People have taken 20 minutes, 30 minutes.

THE DEPUTY CHAIRMAN. No, no I am not talking to you. I am talking to the Commerce Minister. He asked me how many more people are there.

SHRI TINDIVANAM G. VENKAT-RAMAN: You allow me five minutes.

Just for reference I am going through it.

I cannot memorise everything.

THE DEPUTY CHAIRMAN: I am not referring to you.

SHRI TINDIVANAM G. VENKAT-RAMAN: I am sorry, Madam,

Regarding agriculture, what gains, India thinks, will it have? What is the percentage of trade agreement? What is the outturn of this foreign exchange earning? What is it you have taken into consideration? What is your guess-work? I want to know all these things.

Regarding textiles also, you have proposed certain things. Generally, I can put questions, but since you have proposed many things, I want to know what the proposals are that have been agreed to and put into writing. Orally "yes, this is accepted, that is accepted", this won't do. The agreement is on "take-it or leave-is basis. What are the terms and conditions laid down? How have they committed? You must have suggested so many things. I would like to know whether there is any written commitment to the Uruguay proposals that India will be given this and that.

And finally, I would like to know whether the Government of India has taken into consideration the overall impact of signing this Agreement It has taken into

consideration only that part which aunports the contention, namely, signing, but it has not taken into consideration the overall effects of surredesing our povertignity; that is why while concluding want to particularly mention here saying, "Dong cry over spilt milk anyway, we are made to to cry over spilt milk.

THE DEPUTY CHAIRMAN: I have got lots of names of Members here. There are names of Members from the Congress Party and also from the Opposition. Mr. Singla has given his name. Mr. Ahulawalia, Mr. Sahu and so many others have also given their names. Now, I think it is very late in the evening We should ask the Commerce Minister to clarify the points.

SHRI PRANAB MUKHERJEE: Madam Deputy Chairman, I am grateful to the Members wno have sought clarifications and have provided me an opportunity to clarify some of the which require some clarification.

First, I would like to mention in respect of the format which we are discussing. As I mentioned earlier, I am repeating it that the position is not that we have signed something. So far as GATT negoiations which started in September, 1986, are concerned the Group of Ministers representing the contracting parties here in this country appointed an official negotating team and that official negotiating team was given a deadling by which they were to conclude their negothad concluded iations. They 15th the negotiations their thereafter, of December, and,(would be given to the Group of Ministers. But the negotiations are over. The Group of Ministers would work out the modalities for ratification within the year 1994. And if a country accepts it by ratification, it will be operative from the 1st of January, 1995. Now the very fact that it has taken so long a time-7 years and some point of time it appeared that the whole negotiation might collapse then again the negotiations got revived, indicates that there were large contentions issues which required a good deal of time and consideration, give and take, for the various countries to reach conclusion. some sort of

tion has been raised whether i could have been extended further. Ac cording to our assessment 'no. It reaches a breaking point. It reached a breaking point and, as per technicalities, we could have blocked it. In that case we should have taken the risk of being isolated This fact has to be kept in view,

SHRI S. JAIPAL REDDY: But vol could have waited.

SHRI PRANAB MUKHERIER You have spoken You have made observations. Now parliamentary cour tesy demands that I must make my ob-Servations

Therefore, the question of bargaining does not arise. It is true we did agree We did not want earlier that the juris diction of GATT should be expanded But it expanded and all other countries agreed to it. When you talk of sur rendering sovereignty, do \you just for the time being assuming everything went wrong, that all the 117 countries have surrendred their sovereign rights. Do you want to say that none of them considered it? Or is it a fact tha in an international negotiation there are various conflicting interests of countries are concerned them is alway giev and take. I would not like to men tion the names of the countries becaus it would not be proper on my part; bu it may happen in the areas of textilescertain countries may not like India t have a larger access in textiles, as we are Therefore, i almost near the ceiling. we remin at that level, it may help ther to expand their exports. So, as it at ways happens in international agreements there is a scope for taking and giving In certain areas we have to trade on an in certain areas We have to trade off That is exactly what we have done. No what is the gain? What have we achiev ed? We have achieved that all the cont racting parties will be extended 'Mos Favoured Nation treatment automatica What is GATTT We are discussing GATT. We are not discussing any other instrument. GATT was conceived, GAT was meant for creating a liberal trading atmosphere. The mandate of GATT is remove protei to clear liberalism, to tionism, to remove fiscal protectionism

to review tariffs to create an atmosphere for liberal trade. If, according to some ideological concept, liberalism in trade, liberalism in economic policy, are dirty words, surely you can say. "I don't accept GATT". When we have assumed that position we have a view. (Interruptions).

THE DEPUTY CHAIRMAN: Please. I don't accept anybody's interruption because he did not interrupt you.

SHRI PRANAB MUKHERJEE: that GATT should expand it. We assumed that GATT should create a more liberal atmosphere. Undoubtedly, a more liberal atmosphere has been created with the reduction of rate of duties, by the removal of physical constraints on imports and exports. Therefore, you can take advantage of that liberal atmosphere.

Now when I talk of the question of expansion of exports somebody challenged me, "What is your basis? It is not very difficult to make some calculations. Last year the world trade was to the tune of three thousand and eight hundred billion U.S. dollars. According to UNCTAD's assessment for 1993 the world trade may grow around 6.2 per cent. Now if I just make a simple arithmeic calculation. I find that the generation of additional volume in world trade may be in the neighbourhood of 400 to 470 billion U. S. dollars. Now if I compute my share at the existing level, I arriving at a figure of 1.5 to 2 billion U.S. dollars. I have just made a rough It is not a very definite calculation. If 20 per cent of this turnover goes to generation of employment, the generation of employment will be 7,00,000 in one year. In many other areas we shall have to compute.

SHRI CHATURANAN MISHRA: How much retrenchment will take place?

SHRI PRANAB MUKHERJEE: In many other areas we shall have to compute. The question is: How much retrenchment would take place?

(Interruptions).

THE DEPUTY CHAIRMAN: Please, no interruptions. No cross-talks, please. I wouldn't permit.

SHRI PRANAB MUKHERJEE: Retrenchment comes if there is a closure of industries. Retrenchment be there if indigenous products sold and it these are ₽Ot indivenous products are replaced by liberalised import of goods. But what is the fact? The fact is, in the trade figure of the first eight months of the current financial our trade gap has been from 2.2 billion US dollars to 560 million US dollars. The policy is liberalised import policy and physical trains have been removed from imports cent of our as we know that 90 per imports are limited commodities, like petroleum products, fertilizer, capital goods, etc. At one point of time we used to import a substantial quantum of edible oil—that has been reduced we also import industrial raw materials. The quanturn of non-essential imports in the overall import basket is extremely limited. This myth has been exploded that if the liberalised import policy is resorted to there will be sudden spurt in imports. It has not taken place. Of course, I am not jumping to conclusions. I would like to watch more but the trend of the first eight months is positive. Here two or three major questions were raised. One question was: What is the improvement in the MFA? The hon. Members are fully aware of it. They are knowledgeable persons. Is it not a fact that for the last 20 years it has been almost onepoint programme of the developing countries? Somehow to make the developed countrie agreeable, that there should be integration of textiles. The Tokyo Round of discussion flatly refused it. It was even deided that unless the pending were settled. issues of Tokyo Round there would be no renegotiations. It did not materialise. At least in this agreement you have got a definate period of 10 years, at the end of which there will be integration. Yes, it may happen. somebody was saying, that some countries are combining. I would not like to mention the name of the country. But certain developed countries may combine.

But mere combination is not going to help, or harm if we are not in a position. to compete. That has to be done. That is the pre-condition. Unless we improve our efficiency, our goods and services become competitive, no multilateral or unilateral or bilateral trading mechanism can help us. Now I come to the question of integration. I know that in the first 10 years it would be 51 per cent and balance 1 per cent would be in the 10th year. That is a fact. But improvement is there improvement in the sense that in the earlier round of negotiations they were not even prepared to fix a time-frame for the integration of textiles. In this round we have been able to do it. We have also been able to resist the demand, of further expension of transition period from 10 years to 15 years.

Another question was raised and unfortunately they were trying to read too muh into the statement of the Finance Minister I made two contentions in regard to the obligatory access of agricultural products to Indian marekts. So long as we are covered by the BOP, there is no question of allowing imports. Finance Minister said was, "Yes, we have improved our BOP position from where we were. We have reached a stage where, we my like it or we may not like it, but the hard fact is that we had to pledge gold to get a few hundred million dollars to overcome the crisis." I have full sympathy with the then Finance Minister, because it was almost management on a day-to-day-basis and hour-tohour basis. Today surely we have improved over that position. We have no doubt about it. I myself have indicated in the Eighth Plan Document that if we want to the type of crisis with which we were confronted then, we must ensure a situation where our external are reflected in the current account deficit which should not go beyond 1.6 per cent of the GDP, in absolute terms 22 billion US dollars. Therefore my contention is we are going to have B.O.P: cover. But even assuming, for the time being that there is no BOP what are you going to do? Then there is the tariff protection. The tariff which we have placed and which has been recognised and which has been accepted is

100 per cent for cereals. 150 per ce for the processed agricultural product 300 per cent for edible oils. Is is possib for anybody to import agricultural on ducts by paying duties at these levels ar also compete with indigenous agricultur produits?

SHRI S. JAIPAL REDDY: If vo yield, firstly, we would like to know to what is the prevailing definition of BOP under the Text; secondly, in regain to traiff that you are referring to were talking a lot about our agriculture exports, but those countries can resort to the same techniques:

SHRI PRANAB MUKHERJEE: If vo had just allowed me to complete ir. the perhaps you would have got an answer Of course, I am not going to give you a theoretical lecture on the BOP because we do not have that much time. The scheduled calculation of subsidies all related to the base three years 1986 87, 1987-88 and 1988-89. The which we gave to our agricultural products, the Balance of Payment situation which prevailed in those three will be operating so long as the agree ment related to agriculture remains in operation The agreement regarding agriculture will remain in operation for a period of 7 years. Before the end of 7 years, in the 6th year you can renegotiate on the conditions prevailing at that point of time. Therefore, each country placed the list of subsidies that they gave to the agricultural products in these as per international prices, as per domestic prices, whether it crosses the threshold level or not, all these computations have been sabled and have been accepted. Nobody can reopen it during the period. The question of reopening will come and fresh negotiations will start from the 6th year. The contracting parties can renegotiate after that. Where is the question of reduction in subsidy so long as his period is concerned? Does the capacity of the Government to pay subsidy depend on what has been prescribed by some international agency or is it inherent in the capacity of the We are having 20 Government itself? per cent level of subsidy. Additional progress sas been made and I have shared debate. Now it is being clubbed. There-

fore, 10 plus 10 is 20. Product specifics and non-product specifies are clubbed together. Therefore, in certain cases like sugar, like tobacco and like hand-picked groundnuts where we are a little above the ceiling limit, will not get affected because of these plusses and minuses and clubbing together; we will have an advantage of his 20 per cent. On earlier occasions, I said that if there is something wrong in my calculations, I would like to be corrected. I said, please, provide me with another set of calculations. There is no harm'. But this point has to be recognised that the capacity of paying subsidy does not depend on what level it is being placed at, because we have enough elbow room. If we have the capacity and the Finance Minister's budgetary position permits us to give us more subsidy which I do not visualise, we are safe. An other question which Mr. Jaipal Reddy raised was regarding yet signaturies UPOV. We are not, to UPOV. because we have time [fit 1995. Therefore, we аге yet its signatories. He asked, "what about the sui generis legislation which we are going to have"? Here too, I would like to have your suggestions, guidance and advice, if you have any, I understand that a high-powered committee haes ben appointed by my colleague in the Ministry of Agriculture to look into it. Our agricultural scientists our research organisations, senior officers and experts are there. They are studying how to formulate a generis protection system. Since we have agreed, we will have to give protection; to the plant-breeders' rights. Some sort of rights, we will have to recognise. What be the nature of control would be, what would be the level of protection and what would be the essential features of legis-Jature will have to be worked out and any suggestions, in this respect will be welcoed There is no fixed pattern of sui generis projection and this point has to be recognised. There is no fixed pattern of the sui generis protection which we shall have to provide.

Now coming to the area of drug prices and what the implications of these would be, firstly, I would like to make one point quite clear that the prices of drugs are not going to be increased automatically. I am told that nearly 80 per cent of the drugs which are now in use are non patentable and only 20 per cent are patentable. And regarding those 20 per cent which are patentable, we are paying that price. After amending the patent laws for which we have time till the year 2005—even the exclusive marketing rights of the patent holders, which will have to be granted to our market if the patent is granted by other countries will be effective from 2000 A.D. and the Patent Act will be with effect from the year 2005 ... (Interruptions)

SHRI CHATURANAN MISHRA: That is there. But the benefits will never be passed on to the customers. They will raise the prices and we will be helpless.

SHRI PRANAB MUKHERJEE: I am afraid, Madam, I am talking of the Uruguay Round of Negotiations and GATT, and its impact. The way you would like to adjust your domestic policy, domestic legislation is totally a different issue. And, in all these areas, Parliament will have an opportunity to discuss and debate. Somebody has raised a question as to what would happen if Parliament rejects it. Parliament is sovereign and if Parliament rejects it, it will not be implemented (Interruptions)

SHRI CHATURANAN MISHRA: I did not say.

SHRI PRANAB MUKHERJEE; I am not talking of you. I said, 'somebody'. Parliament is sovereign and if Parliament rejects something, it will not be materialised. I am not going into the constitutional or legislative acceptance of it. I understand that somebody has gone to the Court. The appropriate court will give its judgement. Therefore, what is to be worried about there? But let us not bring all extraneous considerations while debating this issue.

We were told as if we are infringing upon the rights of the States. . (Interruptions. It is being said that the rights of the States have been infringed upon

and that the Constitutional propriety has not been maintained. Somebody anught the decision of the appropriate court with the appropriate jurisdiction. Let us wait for that. So far as consultation is concerned, I am afraid I would not like to enter into that debage because I made it quite clear on the very day when the debtae was initiated. Even, I discussed with the major political parties to which Prof. Swell took very strong exception. But I could not help. That is the practice we had. Except BJP, everybody responded to it. And I also said that it was not that we were agreeing. We share our views; we share our perceptions and, on later occasions also, this type of exchange of views can always take place. That is the beauty of Parliamentary democracy. It has always happened. It is nothing 'new. (interruptions).

SHRI CHATURANAN MISHRA . The States should have been consulted.

SHRI **PRANAB** MUKHERJEE : Somebody asked "Why didn't you take into consideration the Report of the Standing Committee"? It was presented on the 14th of December and that was to be taken into consideration when the concluding date was 15th of December! I think, Madam, there should be a certain consideration while making this type of suggestion . . . (Interruptions)

SHRI S. JAIPAL REDDY: We had one year.

SHRI PRANAB MUKHERJEE: The Report was placed before the House on 14th of December. So, one cannot by any stretch of imagination, say that you can work out your strategy...(Interruptions)

SHRI S. JAIPAL REDDY: Mr. Minister, you had one full year. Why did you have to rush to welcome it?

SHRI PRANAB MUHERJEE: There is no question of one year. There were seven years. It is not a question of one year. There were seven years and how many times... (Interruptions)

SHRI S. JAIPAL REDDY. But vo welcomed it at midnight.

SHRI PRANAB MUKHERJEE: How many times we wanted to discuss it o the floor of this House! I would not lik to go into all those things namely, th date on which we sent the communication tion from the Ministry, how the busines of the House was determined etc. Yo know well about these things. Therefore let us not go into these aspects. The new comers may not know...(Interruptions

THE DEPUTY CHAIRMAN: Order.

SHRI PRANAB MUKHERJEE: I at no going into it. Another question raise was: What would happen regarding cer tain provisions? For example, some hor Members had asked about Super 301. Fo their information, Super 301 is not i operation now. Now, there is only Specia 301 that is in operation. Super 301 is no there. What would be the position somebody wants to impose it? Earlier, th position was such that they could—eithe on intellectual property rights or on trad matters-take unilateral action. Now, this Draft itself does not prevent them from taking action. But a remedy is there. The dispute settlement mechanism Through that dispute settlement mechar ism under GATT, you can have relie you can go and place your case befor GATT. Nobody can preven, me if consider that some practice of somebod is going to affect my interests. I hav every right to protect my interests take action. Nobody prevents me. Bu whether my action is justified or not, lik the Special 301, could be challenged i the international forum, in GATT.

So far as the compulsory licnesing concrned whether the compulsory licen ing can cover all the patents which th other companies are having, my answer is yes. So far as we are concerned, when we are having patenting, it is for us 1 decide how we are going to use it. is the same even in the case of seed. is said tha the entire transactions of set are going to be affected. It is not so. On researchers can improve on the seed at

by buying that seed there will be no problem. Again I am repeating it: What type of protection we can give is an area. on which we shall have to think very seriously when we make the national legislation. Now, in respect of anti-dumping mechanism, it is known that previously in our country there was no need for having any anti-dumping mechanism because our tariff was very high and there were physical constraints on imports. So, we took care of it through our exportimport policy and high tariff wall. But with the reduction of the tariffs and with the removal of the physical constraints on have to strengthen imports, we dumping mechanism in our country. What is the remedy if the developed countries misuse it by resorting to anti-dumping clause and stand in the way of export of the developing countries? There, it has been decided that if the injury is less than 2 per cent or a per cent, then that country cannot resort to anti-dumping mechanism to prevent the export of the developing countries. But one point has to be kept in mind: The Uruguay Round of GATT discussion on 1993 will provide an atmosphere of liberalisation but that policy is to be operationalised through bilateral relations. There is some sort of a misconception as if all the 117 count tries are sitting across the table and taking decisions, lobbying, building up pressure by taking strong positions. It is not that type of a political body. Here, primarily 'he consultation took place, negotiations took place only with those countries which are interested and which were the leading trading partners. Even the group of countries, like the ASEAN, took their own decision. Somebody has referred to Spain. Yes. They got concessions. They wanted to protect their national interests just as we wanted to protect our national interests. But here was a direct conflict. What was that conflict? The conflict that unless India and some other countries opened up their markets their textile industry is going to suffer. So, they wanted to put a veto. Beling a member of group EEC, they wanted to veto, It was their internal matter, how they avoided that veto. It is not that they

were going to but veto on GATT That is what I want to clayrify. That is the decision-making mechanism. that is their own internal ment, There, they wanted to put veto so that they cannot concede to demand or concede to a particular this arrangement So, they got that. But, ultimately, they agreed. Therefore it is not correct to say that we did not try to build up a common approach. Yes, we tried to have common approach. What do we want? We want access to the developed market, So far as we are concerned, South-South co-operation is Excuse me for saving so. These are very important things. But we cannot completely ignore the fact that the bulk of world trade takes place with ten industrially developed countries which are popularly known as G-10. We are talking of trade and we are not talking of any other thing Therefore, primarily we are concerned with those countries who have the absorption capacity. Somebody raised the point that India has a large number of consumers It is true. what is our absorption capacity? What are our total imports and what are our total exports? fore, it is really a dichotomy. On the one hand some are claiming and saying, "Don't open the door." and if you don't open the door how are you going to utilize your market? hard fact, the core fact, is that our total export-import trade taken together in a year is about 39-40 billion US dollars whereas the total world trade is about 3,800 billion What we have to see is what total trade turnover is and what type of support we are to give to each other...(Interruptions)... Here is trade and we want to expand our rade. The question of technology hag come, Yes, it will ensure that technological upgradation takes place If we want to live in a cocoon, if we do not want to export and open up, that is a different matter. As Prime Minister has pointed out on earlier occasions, there are

ने 499 में ऐलजबरा का कंसेप्ट दि सारे विश्व को श्रौर उसी पर सारे विश् में सारा हिसाब-किताब श्राधारित है क्या हमारी सरकार सारे विश्व

ऐलजबरा के लिये राँयल्टी की मां

करेगी।?

डा॰ सुब्रह्मभ्यम स्वामी : जीरो ं लिये भी मांग सकते हैं, डैसिमल प्वाइ के लिए भी ।

श्री एल० एल० श्रह्लुवालिया : उसः बाद श्रायंभट्टने ऐकिसस ग्रांफ ग्रथं, रोटेशः ग्राफ ग्रथं जिसको कहा जाता है, उसने ऊपर भी दृष्टि दी। क्या उस पर भी सरकार राँयल्टी की मांग करेगी।

THE DEPUTY CHAIRMAN: The zero and decimal point is not a matter of joke. It is a very serious point

श्रो एतः एतः अहलुक्वित्यः प्राप चूकि मैथेमैटिक्स जानती हैं, इसलिए मैं कह रहा हूं और मैं सांग करता हूं क्योंकि ग्राज जो भी विदेशी चीज आती है, हमारे हाथ में उसमें लिखा होता है. य० एस० पेटेन्ट नं० सो एण्ड सो । अगर हमने इस तरफ ध्यान दिया होता तो छठी गताब्दी का जो ऐक्सिस माफ म्रर्थ है, ऐसी चीज को महेनजर रखते हुए भारत सरकार इस बात को नाग करेगी कि ऐसे बहुत सारे जो पेटेन्ट हैं, जैसे चरक संहिता है, ग्रार्यभट्ट जैसे फारमोकोपिया तैयार करे, जो हमारा **अध्यात्म है, उसके माध्यम से कंसेंट्रेशन** करना ग्रादि ये जो भारत की सम्पदा हैं, इसके बारे में विचार करेंगे, मन्नी महोदय, इसका जबाब देने की कृपा करें।

SHRI PRANAB MUKHERJEE: Madam, as I mentioned, with the cataloguing of bio-diversity, and even in our patent laws, we can take care of these. These are our real assets and we should have that.

One hon. Member referred to the concept of negative subsidy. As I

countries which want to live in cocoon, live in a cell, and some cf them are surviving. But we do not want to be like that, Some honourable. Members referred to a point and an inform him that it is a very perment point that so far as biodiversity is concerned, we have immense strength really and I am told that as per the decisions of the Convention, a group is working on it, working on cataloguing it and thereafter would ining forward appropriate legislation and this is also an area where, think we can get the advice guidance from the honourable Members who are interested in it.

So far as the pipeline protection is concerned, as I have already mentioned, the exclusive right of marketing will operate from 1.1.2000 and we have the time-frame to change our patent laws up to 2003.

I think some hon. Members asked whether, if we would not have gone through the route of multilateralism we could get more concessions in this areas. I am afraid, not. I will be constrained to mention the names of the countries, but the honourable Members know them. Two countries were forced by the industrially developcountries to amend patent laws just within one year. And, so far as we are concerned, we are getting the time-frame of years and within these ten years, if we could make investments in our research and development and iff we have interaction with the developed countries which is taking place other areas, I am confident that put scientists, would be able to sufficient strength and the day may not be far off-of course, we shall have to work very hard- when we can also get some advantages out of this ...

श्री एस॰ एस॰ श्रहनुवान्त्रिया (बिहार):
महोदया, पेंटेंट ला पर इतना हंगामा
हो रहा है, सारे देश में । मैं पाटलिपुत्र
से आता हं। पाटलिपुत्र के ही आयंभट्ट

mentioned, our agricultural prices are much lower than the international prices. And taking that into account, we said that the total subsidy that we are giving as per the international law, is not positive, but it is negative S_0 far as transition is concerned, as I mentioned it agrred that has bern GATT will phase out. And so far as the year 1994 is concerned, there will be a little overlapping between Old GATT and GATT 1993 which is to be operationalised through the Organisation which is known as MTO.

Particularly one question has been raised with regard to the special treatment which was given to the developing countries in respect of imports to cover their balance of payments problem, and whether that provision is still going to be retained. Yes, it is going to be retained in the new arrangement also that they can restrict imports, including quantitative restrictions, so long they have BOP cover. Therefore, that provision has also been bought. My contention is not that what appeared in the whole Text on which negotiations have been com-

pleted and which are likely to be ratified by the contracting parties, the sovereign countries in course of time, it can ever fulfil 100 per cent the interests of each and every member country. Substantially it has taken care of the concern of the developing nations because unless the developed countries' markets are open to the developing countries, you cannot have your exports, you cannot have a larger share in the world trade. And these ngotiations have created that situation. Let us take advantage that. Thank you, Madam. (Interruptions).

THE DEPUTY CHAIRMAN: The discussion is concluded.

The House stands adjourned till 11 o' clock on Monday, the 20th December, 1993.

The House then adjourned at fifty-four minutes past six of the clock till eleven of the clock on Monday, the 20th December, 1993.